

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSCriminal Appeal No. 1280/2022

VINAY KUMAR JAIN

Appellant(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS &amp; ANR.

Respondent(s)

(IA No. 292058/2025 - AMENDMENT IN CAUSE TITLE and IA No.  
292059/2025 - EXEMPTION FROM FILING O.T.)

WITH

CrI.A. No. 1282/2022 (II)(IA No. 291663/2025 - AMENDMENT IN CAUSE TITLE and IA No.  
291664/2025 - EXEMPTION FROM FILING O.T.)CrI.A. No. 1283/2022 (II)(IA No. 291687/2025 - AMENDMENT IN CAUSE TITLE and IA No.  
291688/2025 - EXEMPTION FROM FILING O.T.)

Date : 03-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SHEEL NAGU  
[IN CHAMBER]

For Appellant(s) : Ms. Purnima Bhat, AOR

Mr. Divyanshu Sahay, Adv.  
Ms. Neha Agarwal, Adv.  
Mr. Maj. Nirvikar Singh, Adv.  
Mr. E. C. Agrawala, AORFor Respondent(s) : Mr. Syed Ahmad Saud, Adv.  
Mr. Mohd. Parvez Dabas, Adv.  
Mr. Uzmi Jameel Husain, Adv.  
Mr. Daanish Ahmed Syed, Adv.  
Mr. Mohd Shahib, Adv.  
M/s Shakil Ahmad Syed, AOR

Mr. Ankit Goel, AOR

Mr. Syed Ahmad Saud, Adv.  
Mr. Mohd. Parvez Dabas, Adv.  
Mr. Uzmi Jameel Husain, Adv.  
Mr. Daanish Ahmed Syed, Adv.  
Mr. Mohd Shahib, Adv.  
M/s Shakil Ahmad Syed, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

1. After due consideration to contentions of learned counsel, Mr. Mohd. Parvez Dabas, appearing online on behalf of respondent no. 1, I.A. Nos. 292058/2025, 291663/2025 and 291687/2025 stand allowed.
2. Amended memo(s) of parties be filed accordingly within two weeks.

**(KANIKA TAYAL)  
COURT MASTER (SH)**

**(AJEET SINGH TARIYAL)  
BRANCH OFFICER**